

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.560/99

DATE OF ORDER : 16-04-1999

Between :-

J.V.Lakshmana Rao

... Applicant

And

1. The Union of India, rep. by the Director, General Health Services, New Delhi.
2. The Director, Central Government Health Services, New Delhi.
3. The Additional Dy. Director, Central Government Health Services, K.S.Bhavan, Prakash Nagar, Begumpet, Hyderabad-500 016.

... Respondents

--- --- ---

Counsel for the Applicant : Shri R.Yogender Singh

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

--- --- ---

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

(Order per Hon'ble Justice Shri D.H.Nasir,  
Vice-Chairman).

--- --- ---

... 2.

- 2 -

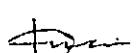
(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

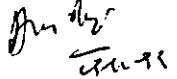
---

Heard. The Respondents are sought to be directed to arrange payment of medical reimbursement bill for Rs.2,858.15 ps at the rate of 18% p.a. immediately. The applicant is a pensioner of Telecom Department.

2. After hearing the learned counsel for either sides I believe that the interest of justice will be served if a direction is given to Respondent No.3 to consider the question of releasing the payment of medical reimbursement bill submitted by the applicant expeditiously but in any case not later than 31.5.1999.

3. O.A. is disposed of accordingly at the admission stage. No costs.

  
(D.H.NASIR)  
Vice-Chairman

  
Dated: 16th April, 1999.  
Dictated in Open Court.

av1/